

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 348/MP/2023**

Subject : Petition under Sections 79, including 79(1)(b), 79(1)(f) & 79(1)(k) of the Electricity Act, 2003 seeking a declaration that the bid process initiated by Solar Energy Corporation of India Limited along with the Power Purchase Agreement dated 30.12.2022, executed in terms thereof is a nullity.

Petitioner : Adani Renewable Energy Four Limited (AREFL)

Respondents : Solar Energy Corporation of India Limited (SECI)

Date of Hearing : **18.10.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Lakshyajit Singh, Advocate, AREFL  
Shri Harshit Singh, Advocate, AREFL  
Shri Pawan Singh, Advocate, AREFL  
Shri Nishant Kumar, Advocate, AREFL  
Ms. Surbhi Kapoor, Advocate, SECI

**Record of Proceedings**

At the outset, learned proxy counsel for the Petitioner prayed for an adjournment on the ground of non-availability of the arguing counsel. Considering the said request, the Commission adjourned the matter.

2. The matter will be listed for hearing on **26.12.2024**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**